

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

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OA No.230/2003

Monday, this the 24th day of March, 2003.

CORAM :

HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER  
HON'BLE SHRI K.V. SACHIDANANDAN, JUDICIAL MEMBER

M. Raveendran Nair,  
S/o Late P.A. Gopala Kurup,  
Group D Night Watchman,  
Passport Office,  
Trivandrum, residing at  
'Mepraveettil', Civil Station P.O.,  
Kozhikode-20. .... Applicant

( By Advocate Mr. Shafik M.A. )

Vs

1. Union of India rep. by  
Secretary to the Government of India,  
Ministry of External Affairs,  
New Delhi.
2. The Chief Passport Officer &  
Joint Secretary(CPV),  
Ministry of External Affairs,  
New Delhi.
3. The Passport Officer,  
Passport Office,  
Trivandrum. .... Respondents

( By Mr. C. Rajendran, SCGSC )

The application having been heard on 24.3.2003, the  
Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

The subject matter of the OA is pay fixation of the  
applicant, who has been regularised in Group D post without  
considering his pay on attaining temporary status as casual  
labourer.

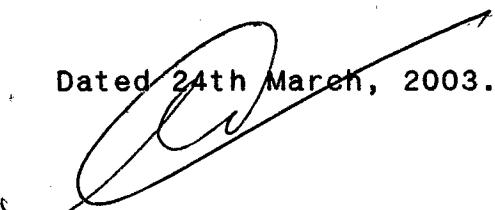
2. When the matter came up for hearing on admission, Shri  
Shafik M.A., the learned counsel for the applicant seeks  
permission to withdraw this OA with liberty to take up the matter  
departmentally. Shri C. Rajendran, SCGSC, who took notice on

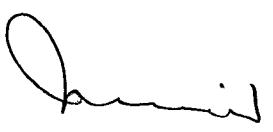
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behalf of respondents stated that he has no objection in such an order being passed and the applicant being permitted to take up the matter departmentally.

3. On the basis of the above submissions of the counsel on either side, this application is disposed of permitting the applicant to withdraw this application with liberty to take up the matter departmentally seeking necessary reliefs from them. No costs.

Dated 24th March, 2003.

  
K.V. SACHIDANANDAN  
JUDICIAL MEMBER

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

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